

Name of the Foreign Dignitary with whom the Commerce Minister held discussions in Delhi in the first quarter of 1979	Outcome
4. H.E. Dr. Najmeddin Dajani, Jordanian Minister of Industry and Trade.	The Minister of Commerce and the Jordanian Minister generally discussed the prospects for trade between India and Jordan and appreciated that there was considerable scope for expansion of mutual trade between the two countries.
5. Norwegian Minister for Petroleum and Energy	The Minister of Commerce and the Norwegian Minister had discussions regarding economic cooperation including bilateral trade.
6. Mr. C.D. Masuya, Tanzanian Minister for Industry	Discussed matters of mutual interest in trade and commerce concerning particularly, export of cloves from Tanzania to India.
7. Mr. Caski Hamidou Kane, Minister of Industry, Senegal.	Discussed matters on mutual trade and commercial matters particularly, Senegal Minister showed interest in purchasing about 1,00,000 tonnes of rice from India. He was informed that India would be in a position to supply the rice.
8. H.E. Metod Rotar, Yugoslav Foreign Trade Minister,	Discussions primarily related to the bilateral trade and economic relations and further expansion of their trade and co-operation in various fields.
9. H.E. Mr. M.R. Kuzmin, First Dy. Minister of Foreign Trade, U.S.S.R.	Matters relating to trade were discussed generally. An agreement on export of 6,00,000 tonnes of crude oil from U.S.S.R. against the export of rice of equivalent value from India was signed on 14th March, 1979.

Preliminary and In-Service Training to Air Hostesses of IA and AI

11438. PROF. P. G. MAVALANKAR: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the Air Hostesses on IAC and Air India flights receive specialized training after their appointment and prior to their starting duties;

(b) if so, full facts thereof;

(c) whether any period training is provided to the Air Hostesses already in service and if so, how and when;

(d) whether the said preliminary and in-service training is the same for the Air Hostesses of both the said airlines; and

(e) if not, reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI

PURUSHOTTAM KAUSHIK): (a)
Yes, Sir.

(b) Air India provide specialised training for 3 months in:—

- Aviation History
- Flight Safety
- First Aid
- Passenger handling
 - Passenger amenities
 - Meals service procedure
 - Food
 - Wine
 - Cheese
 - Announcement.

On completion of ground training, Air Hostesses are released for practical training for six months.

In Indian Airlines specialised training is given for a period of 8 weeks in:—

- First Aid
- Hindi and English announcements
- Flight Safety
- Catering policies, Meal service procedure and Customer Reaction
- Company information and Aviation History
- General Rules, Passenger Psychology, Relational skill and passenger amenities
- Public relations, Personality development and Manners
- Technical and Emergency procedure
- Security and Anti-hijack measures
- Cabin service.

(c) Yes, Sir. Refresher courses are conducted once a year. During these courses, aspects like Technical and Emergency Procedures, Announcements, Passenger Relations and Flight Safety are covered.

(d) and (e). The preliminary and in-service training is the same except for certain distinct requirements of each Airline.

Recovery of Loans and advances in Bombay, Madras and Calcutta by Nationalised Banks

11439. DR. VASANT KUMAR PANDIT: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that the nationalised banks have instituted proceedings against defaulters for recovery of loans and advances in the cities of Bombay, Madras and Calcutta;

(b) if so, how many suits filed by nationalised banks for recovery of Rs. 1 lakh and over are pending as on 31st March, 1979 in the courts of Bombay, Madras and Calcutta;

(c) whether it is a fact that in several cases, the addresses of parties are not known and summons are issued by court through notices in newspapers; and

(d) if so, the numbers of such notices and amounts?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) Yes, Sir.

(b) According to information readily available, as on 30.3.1979, public sector banks had filed 313 suits in Bombay, 352 in Calcutta and 203 in Madras involving a amount of Rs. 1 lakh and above.

(c) Courts issue summons for services on the defendants according to recognised legal procedures and if necessary also through notices in newspapers as substituted service.

(d) Work pertaining to suits instituted by banks is usually handled at the local branch offices. Information of the number of cases in which no-